

DHRUV MAKHAN (INDIA) LIMITED

Reg. Office: 278/281, Kamala Nagar House, P.O. Badarkha, Taluka - Dholka, Dist. Ahmedabad, (Gujarat)

This corrigendum to original Public Announcement (PA) dated 23/06/2005 which appeared in this newspaper.

Point 1.2:

Out of total 4230790, dispute regarding ownership of *1718000 equity shares has been raised by M/s Ficon Lease & Finance Ltd. having Registered Office at 108, Sarthak Complex, Behind Weekender, Swastik Char Rasta, Navrangpura, Ahmedabad - 380 009, which was part of SPA 2, SPA-3 and SPA - 4 dated 17/06/2005 as per details mentioned below:

Sr.	Name of Seller	Shares agreed to be acquired by Bavchandbhai J Vaghani SPA - 1	Shares agreed to be acquired by Govindbhai J Vaghani SPA - 2	Shares agreed to be acquired by Hasumati B Vaghani SPA - 3	Shares agreed to be acquired by Kirtiben G Vaghani SPA - 4
1	Raichand C Thakkar	107500	-	-	-
2	Janakkumar Thakkar	95690	-	-	-
3	Jayaben J Daxini	154500	-	-	-
4	Mansukhlal K Patel	96000	-	-	-
5	Shailesh R Thakkar	875200	-	-	-
6	Mihir B Shah	-	415300	-	-
7	Lalitchandra H Shah	-	336800	-	-
8	Hasmukh Kariya	-	*146500	-	-
9	Mansukh Kariya	-	*146500	-	-
10	Nidhi D Jhaveri	-	-	95700	-
11	Ketana Choksi	-	-	*146500	-
12	Shehnaz Shaikh	-	-	*146500	-
13	Jolly Shah	-	-	*146500	-
14	Jamnaben Kariya	-	-	146500	-
15	Shardaben Jobanputra	-	-	*146500	-
16	Urvi S Daxini	-	-	-	53500
17	Narendra Thakkar	-	-	-	*106500
18	Nitaben Thakkar	-	-	-	*146500
19	Dashrathbhai Mistry	-	-	-	*146500
20	Vipul Vaghela	-	-	-	*146500
21	Gordhanbhai Patel	-	-	-	*146500
22	Amrutaben Patel	-	-	-	*146500
23	Suresh B Thakkar	-	-	-	69700
24	Kaushalya Jain	-	-	-	66400
	Total shares agreed to be acquired under SPAs	1328890	1045100	828200	1028600
	Total shares which are under dispute	0	293000	586000	839000

***Shares disputed**

In view of the disputes of ownership, Acquirers have agreed and undertaken that they will not acquire the above 1718000 shares via SPA and they will make the payments to the rightful owner of the shares. In case there are in more than one claimant of shares and if there is any dispute regarding ownership of shares and claim of payment if not resolved, the claimant will be asked to approach the appropriate authority to resolve the ownership of the shares and payment will be made to rightful owners. Till that time money will be kept in an escrow account and only after settlement of the issue surplus fund if any will be released from the Escrow account.

As a result thereof Acquires agreed to acquire through SPA only 25,12,790 (28.88%) equity shares from sellers at the price of Rs. 0.50 per share. Total consideration payable in cash is Rs. 12,56,395/- (Rupees Twelve lacs fifty six thousand three hundred ninety five only)

Point 4.2:

Due to change in acquisition through SPA in number of shares, the acquirers will achieve substantial acquisition of shares to the extent of 4683490 equity shares constituting 53.83% of total paid up capital of TC in place of 64,01,490 equity shares which were constituting 73.58%.

The Acquirers, Mr. Bavchandbhai J Vaghani, Mr. Govindbhai J Vaghani, Mrs. Hasumati B Vaghani and Mrs. Kirtiben G Vaghani accept full responsibility for the information contained in this Public Announcement. This public announcement is issued on behalf of the Acquirers:

Manager to the Offer:

**CHARTERED CAPITAL AND INVESTMENT LTD.**Contact Person: **Mr. Manoj Kumar Jain**

711, Mahakant, Opp. V. S. Hospital, Ellisbridge, Ahmedabad - 380 006.

Ph.: 26577571 / 26575337; Fax: (079) 26575731; Email: info@charteredcapital.net

Place: Ahmedabad**Date: 04/08/2005**